

**IN THE INCOME TAX APPELLATE TRIBUNAL
'C' BENCH : BANGALORE
BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

ITA Nos.1948 & 1949/Bang/2019
Assessment Year : 2012-13 & 2013-14

Mr. Shantilal Jivraj Shah, 1032 Bharat Bhavan, 1 st Main Road, DR Rajkumar Road, 4 th Block, Rajajinagar, Bengaluru-560 010. PAN - AFKPS 1151 F	Vs.	The Income Tax Officer, Circle-6(2)(1), Bengaluru.
APPELLANT		RESPONDENT

Appellant by	:	Shri Balram R Rao, Advocate
Respondent by	:	Smt. R Premi, JCIT (DR)

Date of Hearing	:	02-09-2020
Date of Pronouncement	:	02-09-2020

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeals have been filed by assessee against common order dated 13/08/2019 and 14/08/2019 passed by Ld.CIT(A)-6, Bangalore, for assessment years 2012-13 and 2013-14.

2. Ld.AR made oral submission that, assessee has opted for Vivad se Vishwas Scheme, 2020. It has been submitted that assessee seeks withdrawal of the appeal.

3. Ld.Sr.DR do not object to the same.

4. We have perused submissions advanced by both sides in light of records placed before us.

5. As assessee has sought for VSVS- scheme 2020, no purpose will be served in keeping the present appeal pending. We also note that assessee has yet not received Form 3 from the department. Considering the situation, we dismiss the present appeal as withdrawn. However, liberty is granted to move appropriate application for recall of this order, in the event, Form 1 filed by assessee is not accepted by revenue.

In the result, with above liberty, we dismiss present appeal as withdrawn.

Order pronounced in the open court on 2nd Sept, 2020.

Sd/-

Sd/-

(CHANDRA POOJARI)
Accountant Member

(BEENA PILLAI)
Judicial Member

Bangalore,
Dated, the 2nd Sept, 2020.
/Vms/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore
6. Guard file

By order

Assistant Registrar,
Income-Tax Appellate Tribunal.
Bangalore.

		Date	Initial	
1.	Draft dictated on	On Dragon		Sr.PS
2.	Draft placed before author	-09-2020		Sr.PS
3.	Draft proposed & placed before the second member	-09-2020		JM/AM
4.	Draft discussed/approved by Second Member.	-09-2020		JM/AM
5.	Approved Draft comes to the Sr.PS/PS	-09-2020		Sr.PS/PS
6.	Kept for pronouncement on	-09-2020		Sr.PS
7.	Date of uploading the order on Website	-09-2020		Sr.PS
8.	If not uploaded, furnish the reason	-09-2020		Sr.PS
9.	File sent to the Bench Clerk	-09-2020		Sr.PS
10.	Date on which file goes to the AR			
11.	Date on which file goes to the Head Clerk.			
12.	Date of dispatch of Order.			
13.	Draft dictation sheets are attached	No		Sr.PS